

ITEM NO.9

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No...../2017

CRLMP No(s).13684/2015

(Arising out of impugned final judgment and order dated 06-01-2015  
in CRLAP No.3517/2008 passed by the High Court Of Karnataka At  
Kalaburagi)

RACHAPPA & ANR.

Petitioner(s)

VERSUS

STATE OF KARNATAKA AND ORS

Respondent(s)

Date : 14-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Raja Venkatappa Naik, Adv.  
Miss Sweety Manchanda, Adv.  
Mr. Pramod Deo Pujari, Adv.  
For Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Put up on 22.09.2017.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
BRANCH OFFICER